

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:511
ANSWERED ON:09.12.2013
WAGES UNDER PRIVATE COMPANIES
Tanwar Shri Ashok

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has taken any strong steps to address the increasing unemployment in the country;
- (b) if so, the details thereof;
- (c) whether the Government is aware of the financial irregularities being carried out by the corporate sector towards its employees;
- (d) whether the employees of most of the private sector companies also get less salary/wages;
- (e) if so, the details thereof and the reaction of the Government thereto; and
- (f) the mechanism in place to ensure that its guidelines regarding prescribed salary/wages are followed by private companies keeping in view the interest of employees of such private companies?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) & (b) Yes, Madam. To address unemployment in the country, Government of India has been making constant efforts through programmes such as SwarnaJayantiShahariRozgarYojana (SJSRY); Prime Minister's Employment Generation Programme (PMEGP); Swarnajayanti Gram Swarozgar Yojana (SGSY) now restructured as National Rural Livelihood Mission (NRLM) and Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). In addition, entrepreneurial development programmes are run by the Ministry of Micro, Small & Medium Enterprises. To increase employability, Government is also focusing on skill development in a big way and has setup National Skill Development Agency to coordinate action among Central Ministries in this regard.

(c),(d),(e)&(f) The salaries/wages of employees covered under the Minimum Wages Act, 1948, Payment of Wages Act, 1936 and Equal Remuneration Act, 1976 in the companies are protected by the provisions of these Acts and Rules made thereunder. In case of non-payment, short payment and delayed payment of the wages and unauthorized deductions by the employers, a claim is filed before the respective authority as prescribed under the above Acts for recovery along with the compensation.